

**IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH**

COURT – IV

16. **CONT.A./14/2023 in CP/46(MB)/2021**

CORAM:

MS. ANU JAGMOHAN SINGH
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **02.02.2024**

NAME OF THE PARTIES: Madhukar Sanjeeva Shetty
Vs
Gajalee Coastal Foods Private Limited

SECTION: 213, 241(1), 242(4), 425 OF THE COMPANIES ACT, 2013. Rule 11 of NCLT Rules, 2016.

ORDER

1. Ms. Prachi Wazalwar a/w Mr. Shawn Fernandes, Ld. Counsel for the Applicant present (VC). Mr. Saurabh Nikalje, Ld. Counsel for the R2 present.
2. Counsel for the Respondent submits that the counter is ready and seeks one week's time to file. Time granted. Counsel for the Respondent is permitted to file reply within one week.
3. List this matter on **28.02.2024**.

Sd/-
ANU JAGMOHAN SINGH
Member (Technical)

Sd/-
KISHORE VEMULAPALLI
Member (Judicial)